

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3985
ANSWERED ON:19.12.2011
GUIDELINES FOR CHILDREN HOMES
Jakhar Shri Badri Ram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there are any specific guidelines for construction/maintenance of children homes by Non-Governmental Organisations (NGOs) in the country; and

(b) if so, the details of the said homes made by NGOs in the country including Rajasthan during the said period, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) Section 34 of the Juvenile Justice (Care and Protection of Children) Act, 2000 provides that the State Governments may establish and maintain either by themselves or in association with the voluntary organizations, Children's Homes, in every district or group of districts, as the case may be, for reception of a child in need of care and protection during the pendency of any enquiry and subsequently for their care, treatment, education, training, development and rehabilitation.

The Ministry of Women and Child Development is implementing a centrally sponsored Scheme, namely, Integrated Child Protection Schemes (ICPS) from 2009-10 under which financial assistance is provided to State Governments / UT Administrations for setting up of and maintenance of Children's Homes.

(b) A statement showing State-wise, including Rajasthan, number of NGOs run homes provided assistance under the ICPS is enclosed as Annexure.